

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**RECORD OF PROCEEDINGS**

**Petition No: 78/2001**

Subject: Incentive/Disincentive for Gandhar GPS (657.39 MW) and Kawas GPS (656.20 MW)

Date of hearing: **26.2.2013**

Coram: Dr. Pramod Deo, Chairperson  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member

Petitioner: NTPC

Respondents: MPPTCL, MSEDCL, GUVNL, Goa Electricity Dept, ED, Daman & Diu, ED, Silvassa and CSPDCL

Parties present: (1) Shri M.G.Ramachandran, Advocate, NTPC  
(2) Ms. Swapna Seshadri, Advocate, NTPC  
(3) Shri Deepak Paliwal, NTPC  
(2) Shri. A.K.Choudhary, NTPC  
(3) Shri Sachin Jain, NTPC

Based on the directions contained in the judgment dated 24.1.2013 of the Hon'ble Supreme Court in Civil Appeal No. 2423/2011, the main petition was set down for hearing to consider the question of incentive/disincentive for Kawas and Gandhar Gas Power Stations of the petitioner, based on the deemed generation certificate issued by CEA by letter dated 11.10.2012.

2. During the hearing, the learned counsel for the petitioner submitted that the data regarding loss of generation due to non-availability of gas for Kawas and Gnadhar gas based generating stations of the petitioner has been received from WRPC secretariat after obtaining the consent of WRPC and CEA had certified the same. He also submitted that the respondent, MPPTCL had objected to the said certification on the ground that its consent has not been obtained, for which the Hon'ble Supreme Court has granted liberty to raise the issue before the Commission for consideration. The learned counsel prayed that the relief prayed for may be granted to the petitioner in terms of the certificate issued by CEA.

3. None appeared for the respondents. The Commission directed issuance of notice to the respondents again and adjourned the hearing of the petition.

4. Petition shall be listed for hearing on 21.3.2013.

By order of the Commission

Sd/-  
T.Rout  
Joint Chief (Legal)